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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP 178/2003 in OA No.2324/2003

New Delhi, this the 28th day of August, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.K. Naik, Member(A)

Ramesh Kumar
33A, Block D, Shyam Bihar Phase I
Najafgarh, Delhi .. Petitioner

(Shri Deepak Sharma, Advocate)

versus

1. Shri Bhawani Prasad
Director General of Works
CPWD, Nirman Bhavan, New Delhi
2. Chander Mohan
EE, PWD, Elec. Division III
Andrews Ganj, New Delhi
3. Shri Mukesh Gupta
JE, PWD, Sub-Division VI
Elec. Division III, New Delhi
4. Shri Bhisham Kumar Chugh
Chief Engineer, PWD-II
ITO, New Delhi
5. Shri Jagbir Singh
Superintending Engineer(Coord)
Samanvay Parimandal Vidyut
East Block, RK Puram, New Delhi .. Respondents

(Smt. Renu George, Advocate)

ORDER(oral)

Justice V.S. Aggarwal

This Tribunal has disposed of the Original Application and directed compliance of the direction within three months. Respondents preferred a Writ Petition challenging the said order, which was dismissed by the Delhi High Court. In the present order that has been passed in compliance of the Tribunal's order, it is mentioned "subject to the outcome of the SLP, if filed in the Hon'ble Supreme Court".

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2. Learned counsel for the petitioners states that respondents have not complied with the directions in time.

3. Every person has a right to challenge the order in accordance with law. Once the order has been complied with the rider referred to will not make a difference. Rule is discharged.

Naik

(S.K. Naik)
Member(A)

Ag

(V.S. Aggarwal)
Chairman

/gtv/